

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A", NEW DELHI

BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER

| | | | |
|---|----------------------|---|--|
| | ITA No. 876/Del/2016 | | |
| | A.Y :2010-11 | | |
| AJAY MEHRA, 55, MM RAOD, RANI JHANSHI ROAD, NEW DELHI - 55 (PAN : AAJPM3163F) | VS. | ACIT, CIRCLE 63(1), CIVIC CENTRE MINTO ROAD, NEW DELHI - 2 | |
| (APPELLANT) | | (RESPONDENT) | |

Assessee by : Sh. Shailender Kumar Bajaj, CA
Department by : Sh. C.P. Singh, Sr. DR.

ORDER

PER H.S. SIDHU, JM

The Assessee has filed this appeal against the order dated 10/9/2015 passed by the Ld. CIT(A)-20, New Delhi relating to assessment year 2010-11.

2. At the time of hearing, Sh. Shailender Bajaj, CA/Ld. AR for the Assessee wants to withdraw the Appeal. In this regard, he endorsed his remarks on the Grounds of Appeal by mentioning that "**Appeal is withdrawn due to ITAT Order in ITA No. 5087/Del/2014 dt. 4/7/2018.**"

3. Ld. Sr. DR did not object the request of the Ld. AR for the assessee.

4. We have heard both the parties and perused the records. We find that at the time of hearing Ld. AR for the Assessee requested for withdrawal of Appeal and endorsed his remarks on the original grounds of appeal. Keeping in view of the facts and circumstances of the case, as

aforesaid, we accept the aforesaid request of the AR for the Assessee for withdrawal of the Appeal and accordingly, we dismiss the Assessee's Appeal as withdrawn.

5. In the result, the appeal of the assessee stands dismissed.

Order pronounced on 01/03/2019.

Sd/-
[O.P. KANT]
ACCOUNTANT MEMBER

Sd/-
[H.S. SIDHU]
JUDICIAL MEMBER

Date 01/03/2019

"SRBHATNAGAR"

Copy forwarded to: -

1. Appellant -
2. Respondent -
3. CIT
4. CIT (A)
5. DR, ITAT

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By Order,

Assistant Registrar, ITAT, Delhi Benches

